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**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA**

MA No.350/00381/2015
OA No. 350/00050/2015

Dated of order: 11.09.2015

PRESENT:

THE HON'BLE MR. JUSTICE G.RAJASURIA, JUDICIAL MEMBER
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

.....
AJAY KUMAR YADAV
VS
UNION OF INDIA AND OTHERAS (E.Rly)

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For the Applicants : Ms.T.Das, Counsel

For the Respondents : Mr.A.K.Guha, Counsel

ORDER

JUSTICE G.RAJASURIA, JM:

Heard both.

2. This MA has been filed seeking the following reliefs:

".....to pass an appropriate order directs the respondent to call all the 94 applicants individually to attend their office for production of documents in production of documents in support of their claim for regularization lapsorption under the railway authorities and to pass such further order/orders and/or direction/directions as Your Lordship may deem fit and proper."

(Extracted as such)

3. Earlier, this Bench of the CAT vide order dated 01.06.2015 in OA No. 350/00050/2015 issued the following directions:

"4. In view of the above and in view of the fact that since no decision has been taken on the pending representation of the applicants it would futile to keep this matter pending by way of granting further time to file reply especially when the representation is pending before the competent authority. Hence, we dispose of this OA with

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direction to the Respondent Nos. 1 to 3 to consider the representation of the Applicants dated 19.11.2014 and communicate the decision to the applicants (individually), in a well reasoned order, within a period of 30(thirty) days from the date of receipt of a copy of this order and, if, after such consideration it is found that the Applicants are entitled to the relief as claimed by them, it should be granted to them within another period of thirty days there from. If the representation has already been disposed of but the result has not been communicated the same may be communicated to them individually within a period of 15 days from the date of receipt of a copy of this order."

4. The Learned Counsel for the Applicants would submit that the grievance of the Applicants is that before passing the speaking order, the railway authority concerned called upon the Applicant No.1 to produce the necessary documents pertaining to him as well as the other Applicants in the OA relating to which the Applicant No.1 has aired his grievance to the effect that he could produce the documents pertaining to him to the railway authority but he could not produce the documents relating to other Applicants in the OA.

5. Heard the Learned Counsel for the Respondents.

6. We could see the ratiocination behind the submission made by the learned counsel for the Applicants. As such the following direction is issued.

The railway authorities are expected to issue individual notices to each of the Applicants in the OA calling upon them to produce the ~~respective~~ documents concerning them and accordingly deal with the matter. Two months' time from the date of receipt of a copy of this order is extended for complying with the order dated 01.06.2015 passed in OA. No. 350/00050/2015.

S/

7. The aforesaid MA is accordingly disposed of.

(Jaya Das Gupta)
Member (Admn.)

(Justice G. Rajasuria)
Member (Judl.)

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